

सूचन को इस समय बताना भारत सरकार के हित में नहीं होगा।

†[THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) As stated in reply to the Unstarred Question No. 411 answered on the 6th March, 1978, the matter is *sub judice* in the U.S. Courts. It would be prejudicial to the interests of the Government of India if the information asked for by the Hon'ble Member is indicated at this stage.]

Appointment of persons belonging to the Scheduled Castes and Scheduled Tribes as Judges in the High Courts and the Supreme Court

813. SHRI PRASENJIT BARMAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to ensure representation of Scheduled Castes/Scheduled Tribes on the bench of each High Court and the Supreme Court of India; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Appointments to the High Courts and the Supreme Court are made in accordance with the provisions of the Constitution which do not provide for any reservation for Scheduled Castes/Scheduled Tribes.

(b) Does not arise.

Setting up of a Railway Service Commission in the Northeast Frontier Railway

814. SHRIMATI PRATIMA BOSE:
PROF. D. P. CHATTOPADHYAYA;
SHRI JAHARLAL BANERJEE:
SHRI PRASENJIT BARMAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a separate Railway Service Commission in the Northeast Frontier Railway for recruitment to Class III services of the Railway; and

(b) if so, by when the Commission is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) On the Northeast Frontier Railway a Recruitment Committee, in which there is a nominee of the Assam Government, is functioning on the same lines as the Railway Service Commissions elsewhere. A decision has been taken in principle to have a Railway Service Commission for each Railway, but this could not be fully implemented so far in view of the need for strict economy.

Import and Indigenous production of drugs and medicines

815. SHRI IBRAHIM KALANIYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names, quantity and value of drugs imported so far during the year 1977-78;

(b) the quantity and value of these drugs and medicines produced indigenously during the same period; and

(c) what steps Government have taken to reduce the import of these drugs?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) A Statement is placed in the Table of the Sabha.

Statement

The total value (cif) of bulk drugs, finished formulations of bulk drugs, finished formulations and drug intermediates/chemicals imported during 1977-78 (April—December, 1977) is about Rs. 60 crores.